



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/6509/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri V. K. Chandak
District & Sessions Judge,
Barpeta.

Dated Guwahati the 6th October, 2019.

Sub: **Casual leave along with head quarter leave permission**

Ref:- Your letter No. DJB/3648/E , dtd. 30.10.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 6 (six) days casual leave from 25.11.2019 to 30.11.2019 along with head quarter leave permission w.e.f. the afternoon of 23.11.2019 (after completion of State Lok Adalat) till the morning of 03.12.2019, has been granted/rejected. The Addl. District and Sessions Judge, Barpeta in his absence, the Civil Judge and Assistant Sessions Judge, Barpeta and in his absence, the Ld. Chief Judicial Magistrate, Barpeta and in their absence, the in charge Chief Judicial Magistrate shall remain in charge of your Court and office in your absence.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/6510 / dated 6.11.19
Copy to.

- ✓ 1. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)